

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14700/2020

(Arising out of impugned final judgment and order dated 04-09-2020 in MB No. 14714/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GALLANTT ISPAT LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 124951/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 124954/2020 - EXEMPTION FROM FILING O.T.

IA No. 124952/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Shekhar Prit Jha, AOR
Ms. Preeti Kumari, Adv.
Ms. Sakshi Kashyap, Adv.
Mr. Madhusudan Bhayana, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Mr. Divyanshu Sahay, Adv.
Ms. Alka Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, the matter is adjourned by one week.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)
COURT MASTER (NSH)